सिंचाई के साधन मौजूद हैं, परन्तु बिजली न होने के कारण पानी को खेतों तक नहीं पहुंचाया जा सकता है।

मैं भारत सरकार का ध्यान इस गंभीर स्थिति की तरफ दिलाते हुए निवेदन करना चाहता हूं कि उत्तर प्रदेश में तथा विशेषकर वाराणसी मण्डल में बिजली पर्याप्त मात्रा में पहुंचाए जाने की अविलम्ब व्यवस्था करें ताकि पहले से ही उस क्षेत्र में पूरे अकाल की स्थिति का सामना किया जा सके। यदि, शीघ्रातिशीघ्र बिजली उस क्षेत्र में नहीं पहुंचाई गई तो इस क्षेत्र के किसान और जानवर बड़ी संख्या में भुखमरी के कगार पर खड़े हो जायेंगे।

(ix) STEPS FOR REGULAR UNINTERRUPTED SUPPLY OF LPG REFILLS IN BOMBAY

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, the users of liquefied petroleum gas (LPG) in Bombay are facing great hardships in getting supplies of refills. Housewives have to wait for seven to 20 days in some localities of Bombay and its suburbs, and the position is worse in the outskirts of Bombay and in Pune.

The problem of delay is a regular phenomenon of Bombay; sometimes it is the Hindustan Petroleum users and sometimes it is the Bharat Gas users who have to face the difficulties, and Bombayites are disappointed with this distribution system.

The Government must immediately look into this matter and working of these LIP units and reorganize them so that users get a regular, uninterrupted supply of LIP refills.

(x) STEPS TO IMPROVE THE WORKING OF THE SYNTHETICS AND CHEMICALS FACTORY AT BAREILLY IN U.P.

श्री हरीश कुमार गंगवार (पीलीभीत) : मान्यवर, अरबों रुपये की लागत व विदेशी सहयोग से बनी बरेली की सिंथेटिक्स एंड कैमिकल्स फैक्ट्री बन्द होने की स्थिति में पहुंच गई है। यह फैक्ट्री एशिया में कृत्रिम रबड़ बनाने की सब से बड़ी फैक्ट्री है परन्तु इस समय इस फैक्ट्री का 12 करोड़ रुपये से भी अधिक मूल्य का उत्पादन सरकार की ढिलमुल व अस्पष्ट नीतियों के कारण गोदामों में बंद पड़ा है तथा बिक्री के रास्ते बंद कर दिये गये हैं। इस तरह उत्पादन के साथ साथ हजारों श्रमिक व अन्य कर्मचारियों की रोजी-रोटी भी खतरे में पड़ गई है। अतः इस अविलम्बनीय लोक महत्व के प्रश्न पर मैं माननीय उद्योग मंत्री का ध्यान आकृष्ट करते हुए उक्त फैक्ट्री की दशा सुधारने के लिये तुरन्त प्रभावशाली पग उठाने की मांग करता हूं।

STATUTORY RESOLUTION RE: DISAPPROVAL OF CUSTOMS TARIFF (AMENDMENT) ORDINANCE, 1981.

AND

CUSTOMS TARIFF (AMENDMENT) BILL—*Contd.*

MR. DEPUTY-SPEAKER: The House will now take up items 9 and 10 of the agenda together, namely, further discussion of the Statutory Resolution moved by Shri Jyotirmoy Bosu regarding disapproval of the Customs Tariff (Amendment) Ordinance, 1981, and consideration of the Customs Tariff (Amendment) Bill. Mr. Jyotirmoy Bosu was on his legs. The time allotted is two hours. Already nine minutes have been exhausted.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I think, Mr. Bosu was also exhausted yesterday.

MR DEPUTY-SPEAKER: I think, Mr. Bosu will not take more than ten minutes; he will have to go to the

[Mr. Deputy-Speaker]

Business Advisory Committee meeting and, therefore, he will complete by 3 O'Clock.

SHRI JYOTIRMOY BOSU: I might as well not get up then. I have always accepted Mr. Venkataraman that he is willing to face anybody in this House. I do not think in this case there will be an exception.

Yesterday I had quoted from the Tariff as well as the Ordinance as to what are the things on which this imposition, the enhancement of duty, to the extent of 150% has been imposed. The items are essential for the basic needs of life. For the manufacture of soap, for example, that is not an important item as far as I am concerned. I am talking about the nutrition. This is a country which is considered, according to all and sundry, in the world and those who know it, to be one of the most protein-starved countries. At the same time, for the calory intake in this country, this is one of the three or four lowest figures in the world. Now, they have put their paw on that—starvation, mal-nutrition and then dissemination,—they do not go upstairs—this is all they want.

Mr. Venkataraman should know, because he had been a minister long enough in the State and here also he is welcome, that developed countries highly subsidise the items of nutrition not only for children but for adults also. In Britain, I have seen that even butter is being subsidised, meat is being subsidised; but in this country, where the people are merely on their starvation diets suffer from acute mal-nutrition. They have put their hand on that area. They want them to consume less calory because the oil price is bound to shoot up. Now, they claim that this is a welfare State. In the last kisan rally in Delhi, the great leader of their party had said:

"अगर पानी की कमी होगी तो खून से सिंचाई होगी।"

This is *khoon ka sinchai*, she talked about. I accept. Now, what will ultimately happen? This burden will willy-nilly be passed on to the end-consumers. None can stop it? What did the *Indian Express* and some other paper, the *Statesman* say? The *Statesman* said:

"Sufficient quantities of vegetable oils are being imposed by the State Trading Corporation for purposes of public distribution system and for supply to manufacturers of vanaspati."

They are the kingpins, the biggest contributors. The Dalda and the Sugar Cell in the Agriculture Ministry is one of the affluent people at the receiving end those who come and give can get ten times the money.

It is reported that of late vegetable oils and allied products are being imported by the private manufacturers who have been making unduly high profits in the import and sale of such goods. Who are protecting those persons? Who are allowing those persons? Who are granting the import licence? Who are allowing them to make a free loot of the helpless people in this country—this Government. This Government cannot survive for a day without the support and blessing and the money power that is provided by these people They will vanish without them.

They say:

"The concessional rates of duties presently applicable to specified oils in terms of international trade agreements will continue. Thus, soyabean oil and rapeseed oil would

attract a total basic plus auxiliary duty of only 45 per cent ad valorem, while tallow would continue to attract a total (basic plus auxiliary) duty of 15 per cent ad valorem."

Then they say:

"In spite of adequate imports by the STC, private traders are also reportedly importing vegetable oils since the domestic prices of oils are much higher than the international prices, it was stated to justify the Ordinance."

The Vanaspati price is quoted at about Rs. 192 per tin of 16.5 kg. still, the loose retail price is Rs. 16 a kg. What does it show?

Then they say:

"The second proposal says that while maintaining 70% imported oil supply at the issue price of Rs. 7,210 per tonne, an additional supply of 25 per cent be made at the price of Rs. 11,600 per tonne."

That means, Rs. 720 roughly for a quintal for the same commodity. Mr. Venkataraman, my senior, elder colleague won't dispute it. When I say that the process of hydrogenation makes the oil lighter. Is it or is it not? Therefore, the loss in the processing to my understanding is next to nothing or nothing at all. Now, Sir, what are the international prices? Fortunately, I have got two very rare documents sent from West Germany, Hamburg, namely, The International Oil Prices Bulletin and Oil World Digest, the weekly forecasting and information service for oilseeds, oil fats and oil meals. Mr. Deputy Speaker, you should try to under stand. There it says that the international price of 100 kg. in DM—DM is equal to 4 rupees—crude oil ex-mill is 117.5 to 119 DM. That comes to Rs. 470 to Rs 480 for a quintal of oil and in this country the same oil is being sold under different names by addition of certain material to make it pungent and adding of colouring matter giving it shape, colour and taste of mustard oil at Rs. 18, Rs. 20 and Rs. 22 per kilo.

Then, Sir, look at this funny thing! It is the forecast of prices—prices of the past and the present. How very interesting this document is? I wish I got it earlier. ISTA—the world market price indices averages 1971-72 to 1974-75 equal hundred. Now, Sir, you see the fun. The oil which was costing a quintal 128 in January 1981 has come down to 124.6 in February; in March it is 123.9 and in April it is 121.5. The prices are declining in other countries. The prices are declining in the international market and here it is a free loot and free plunder because unless they obtain huge amount of money this bourgeois party, the ruling party, cannot survive. Their jeeps cannot run. Rigging cannot be organised. Some money has to be found from each and every source. I am quoting from an authoritative document as to what an Indian has to pay while affluent people where the purchasing power is ten times have to pay only pay a fraction of the price what we pay. What is the situation in Malaysia? The production of palm and palm kernel oil (crude oil unrefined) in 1979 has increased. They are not only meeting the domestic demand but have a surplus also whereas our import is increasing. Maybe 600 crores! May be more because the accounting system here is sometimes so complicated that you cannot really discover the truth. In 1979 they had a surplus of 140.6; in 1981 it was 168.1 and in 1981 it is going to be 172.9. West Malaysia exported 1000 m. tonnes. To India in 1979 December they exported 17.7 thousand m. tonnes whereas in December 1980 it rose to 31 thousands m. tonnes. It is almost double. The figures are most depressing and it shows that how this

[Shri Jyotirmoy Bosu]

Government is running the whole affair. Dalda is being sold at Rs. 16, average. Their price for procurement of oil is this; it is only processing; there is no loss of weight, to my knowledge. I may be wrong; if so, let it be pointed out to me. It becomes a light commodity. You float it in oil. Take a lump of solid dalda and put it on the oil. What happens? It will float. It is lighter. There is no loss in volume.

15 hrs.

Take groundnut oil. It is being sold at Rs. 22 per Kg. while the international price is not more than Rs. 500 per quintal that is to say, Rs. 5 per Kg. See how the country is being plundered. It is only possible because the traders and the businessmen, these very people, are hand-in-glove with the ruling party.

And, Sir, I will read out to you from a Debate in 1977. My learned friend Mr. Mohan Dharia, the then Commerce Minister, said this in reply to a Short Notice Question of Prof. R. K. Amin, Mian Laskar and myself:

> "Under the policy, any person could apply for licence. Accordingly licences for 526 crores were given to 3675 persons between January and March, 1977."

Now it is very significant how between January and March so many licences have been given. Between January and March these licences were given for substantial monetary consideration to the ruling party at that time. Here it is said that much of the oil permits were given to very few and this figure of 3675 was mentioned. But that figure is no indication—that is to say, small quantity, many thousand permits, large quantity, very few permits. What did they do, let us see. Much of it was sold at the high seas at a premium. And Mr. Finance Minister, this matter was sent to the CBI, to the Enforcement Directorate and the Income-tax Department. We would like to know what action has been taken against firms like Godrej, belonging to the Founder-President of the Fair Trade Society of India who had blackmarketed the oil against permits on high seas and the entire money was deposited in foreign banks. What happened again to Hindustan Lever, the arch-criminal multinational in this country. I can quote the figures from the Volume I have here with me, it is item No. 165. The value of the oil was Rs. 1.38 crores. This Rs. 1.38 crore-worth of oil was sold in high seas. This speaks volumes about them! Hindustan Lever, this scoundrel of the multinational, in their Ghaziabad factory, in their Dalda factory, had tanker-load of adulterated oil. The tanker had two chambers. On the top there was reasonable oil; at the bottom chamber there was poisonous, cheap, mineral oil. There was a lever, fitted with a cover. The driver could pull the lever and the oil, when it is taken out, will fall in the bottom and it will carry both the oil. This is how they plundered this country and they got away with it.

I am only asking my learned hon. Finance Minister what action has been taken in such cases.

Sir, there was an assurance given on the floor of the House that prosecutions would be launched against those persons misappropriating import licences and collecting money out of sale of oil on the High seas at a higher price, and depositing such money in foreign banks, avoided paying income-tax in this country and betrayed the country, because, that created artificial scarcity, artificial shortage, and ambarrassed the previous Government.

I will take only two more minutes and conclude. I only want to say one thing. Look at what they are doing.

They are taking the country to utter ruination.

There is the Indian Council for Agricultural Research in which tax-payers' money worth several crores are being spent; and they have been talking in terms of a Green Revolution. We are now at the door of the Yankees for buying second-rate cattle feed at their price. Now, see how the import of soyabean and soyabean oil has been going up. In 1977-78, it was 3,45,795 tonnes and in 1978-79, it was 3,50,617 tonnes, and it goes on increasing. While soyabean yield per hectare has been increasing, as also the total production, our import of oil has also been increasing. Con the Government explain these things?

I would request Shri Venkataraman to understand one thing. For the failure of your bearer bonds, your favourite pet subject, you have now stretched your paw on this and this paw will touch those people, and those areas from where you got elected. The poorman for his coconut oil will be required to pay a much higher price and without that an Indian kitchen cannot run. India consumes edible oil more than anybody else practically in the world. Why on earth did you resort to this disastrous ordinance. After all, nobody will blame a congressman, that he is sensitive; he is a thick skinned man, we know that. There is nothing to be ashamed; you can do anything, you are usually habituated to do that, which others will shudder. You took recourse to this ordinance. Why could you not come with a straight forward Bill before the House. You did not think that we would all die. I do not think, you had any such design; I never think so.

This is a cruel imposition on the stomach of the poor man, on his nuitrition, on his minimum requirement to survive. This is a very unwarranted and very cruel. I oppose it lock, stock and barrel.

SHRI R. VENKATARAMAN: Will you please stay for my reply?

SHRI JYOTIRMOY BOSU: Yes, I do not know, how many Private Secretaries and PAs you have; I will find out. I will also see your workload. You do not know with what meagre resources, some of us do so much work. Your remarks have been unfair. I am very sorry. I have the Business Advisory Committee meeting at 3.00 O' clock.

SHRI R. VENKATARAMAN: You can come; I will wait for you.

SHRI JYOTIRMOY BOSU: He says, he will wait till I come.

MR. DEPUTY-SPEAKER: Resolution moved:

"This House disapproves of the Customs Traffic (Amendment) Ordinance, 1981 (Ordinance No. 9 of 1981) promulgated by the President on the 26th July, 1981."

THE FINANCE MINISTER (SHRI R. VENKATARAMAN): Mr Deputy-Speaker, Sir, I beg to move:

"That then Bill further to amend the Customs Tariff Act, 1975, be taken into consideration".

Hon. Members may be aware that there has been a sizeable difference between the landed costs and the prevailing domestic market prices of imported vegetable oils and allied products in recent times. It was considered desirable to take action to mop up this difference while at the same time ensuring the maintenance of supplies of vegetable oils, the import of which is canalised through the State Trading Corporation for the purposes of the public distribution system and the manufacture of vanaspati. For achieving the above object, it was found necessary to increased the levy of customs duty on these goods to a total of 150 per cent *ad valorem* (comprised of 125 per cent basic duty and 25 per cent

[Shri R. Venkataraman]

auxiliary duty). However, the tariff structure applicable to such goods did not authorise the levy of basic duties of customs in excess of 60 per cent *ad valorem*. As import of these goods were expected any time, it became necessary to undertake immediate action to enhance the statutory rates of duty on such goods which are covered by chapter 15 of the First Schedule to the Customs Tariff Act, 1975.

As Parliament was not in session and was not expected to meet earlier than the second half of August, 1981, the President promulgated the Customs Tariff (Amendment) Ordinance, 1981, on the 26th of July, 1981.

[SHRI GULSHER AHMED *in the Chair*]

15.10 hrs.

The Ordinance increased the basic duty of customs applicable to goods covered by Chapter 15 of the First Schedule to the Customs Tariff Act, 1975, to 200 per cent and maintained the existing margin of preference of 10 per cent *ad valorem* in respect of goods falling under Heading No. 15.07 of the above Schedule and imported from preferential areas. The effective rates of duty on vegetable oils and allied products were fixed by notifications issued after the promulgation of the Ordinance on the same day, namely, 26th July, 1981.

Arrangements for the supply of imported vegetable oils to the Vanaspati industry and for distribution through the public distribution system, with the help of State Governments will continue to be made, so that the oils are available both to the Vanaspati industry and to the public at reasonable prices. This is being done through the S. T. C.

The present Bill seeks to replace the said Ordinance. Copies of the Ordinance, along with the Statement under Rule 71 of the Rules of Procedure and Conduct of Business in Lok Sabha, have already been placed before the House.

It is difficult to estimate with any degree of accuracy the quantum of vegetable oils that may be imported on private account in view of the steep increase in customs duties on such oils. Consequently, it has not been possible to estimate the likely revenue implications of the increase in customs duties. This, however, is not a revenue measure, but a measure to prevent private trade from exploiting the margin between the landed price and the market price to the detriment of consumers. This is the objective. When I reply, I will give all the details.

Sir, I move that the Bill may be taken into consideration.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the Customs Tariff Act, 1975 be taken into consideration."

श्री कमला मिश्र मधुकर (मोतीहारी): सभापति महोदय, मंत्री जी ने जो कहा है कि यह बिल इसलिए लाया गया है कि कन्ज्यूमर्स को निश्चित दर पर एडिबल आयल मिलता रहे, उस उद्देश्य से तो किसी को असहमति नहीं हो सकती है। लेकिन मैं समझता हूं कि मंत्री जी जो बिल लाये हैं इस में इन के चार फेल्योर हुए हैं। पहला फैल्योर यह है कि बड़े तेल के आयातकों ने जो इस देश को लूटा है जिस के विषय में माननीय सदस्य ने अभी डीटेल में बताया है, मैं डिटेल में नहीं आ रहा हूं, लेकिन उस लूट को रोकने में अभी तक आप सफल नहीं हो पाये हैं। हार मान कर आप को यह कानून लाना पड़ रहा है। दूसरी बात यह है कि सरकार ने जो वादा किया था और खास कर कांग्रेस (आई) ने चुनाव के समय में कि कीमतों को हम बढ़ने नहीं देंगे, उस में वनस्पति की भी कीमत शामिल है, उस में विफलता मिली है क्योंकि आर्डिनेंस जारी करने के बाद ही कीमत में पांच प्रतिशत की बढ़ोतरी हो गई है, यानी आप का आर्डिनेंस

भी फेल कर रहा है, कीमतों को बढ़ने से आप रोक नहीं पाएंगे ।

तीसरी बात यह है कि देश को तिलहन के मामले में आत्मनिर्भर होना चाहिए था । आत्म-निर्भर होता तो बिल लाने की जरूरत ही नहीं पड़ती । उस के लिए यह बहुत जरूरी था कि आप किसानों को प्रोत्साहित करते । हमारे देश में मूंगफली की उपज में प्रति हैक्टेयर में कई कारणों से सुधार हुआ है और बहुत सारे इलाके हैं जहां किसानों को लाभकार मूल्य मिले तो देश में तिलहन की पैदावार बढ़ायी जा सकती है । तो आत्म-निर्भरता की ओर बढ़ने के बजाय आप इम्पोर्ट ड्यूटी द्वारा समस्या को हल करना चाहते हैं । यह समस्या का हल नहीं है । मैं जानना चाहता हूं कि इस के बाद क्या आप यह गारन्टी करने जा रहे है कि उपभोक्ताओं को उचित रेट पर बिना कीमत बढ़े हुए तेल, यहां मिल सकता है । मैं पूछता हूं क्या इस के बावजूद तेल में जो चोरबाजारी हो रही है, वनस्पति के मामले में और एडिबल आयल में क्या इस को आप रोक सकते हैं ? क्या आप गारन्टी करने जा रहे है कि कन्ज्यूमर्स को किसी किस्म की नयी कठिनाई का सामना नहीं करना पड़ेगा ? मैं समझता हूं कि इस के जरिए होने क्या जा रहा है कि मिलावट होगी । मिलावट के जरिए यह तेल के व्यवसायी, मौत के सौदागर, घटिया किस्म का तेल उपभोक्ताओं को देंगे और इस को रोकने में आप असमर्थ रहेंगे । क्या इस में कोई ऐसा प्रावधान है जिस के द्वारा आप इस मिलावट को रोक सकेंगे ? आप ऐसा नहीं कर सकेंगे ।

उद्योगपतियों और सरकार की नीति क्या है । जैसी कि कहावत है—तुम डाल डाल, हम पात पात । सरकार जो भी कानून बनाती है उस में लूपहोल्स रह जाते हैं और उस के कारण तेल के उद्योग में लगे हुए उद्योगपति सरकार की नीतियों को नाकामयाब कर देते हैं । अभी तक इस के लिए चार प्रमुख कारण रहे हैं । पहला कारण तो यह है था कि जो इम्पोर्ट ड्यूटी थी वह उन के लिए बहुत फेवरेबल थी । आज आप उस को बढ़ाने जा रहे हैं । दूसरा कारण यह था कि विदेशों में तेल के दामों में जो कमी आयी उस के कारण यहां के तेल के सौदागरों को बहुत अधिक मुनाफा हो रहा था । तीसरा कारण यह था कि इम्पोर्ट ड्यूटी, लाइसेन्स के सम्बन्ध में बहुत सहूलियतें दी गई थीं । चौथा कारण यह था कि तेल के सौदागरों और आप के अधिकारियों के बीच में मिली-भगत चल रही थी । मैं जानना चाहूंगा इस को रोकने के लिए आप क्या कार्यवाही करेंगे ? मुझे पूरा सन्देह है कि आप इस को रोकने में सफल हो सकेंगे ।

1981–82 में इस देश को 2.2 मिलियन टन तेल की जरूरत पड़ेगी । आज स्थिति यह है कि एस टी सी ने जो दस लाख टन तेल इम्पोर्ट किया उस से 225 करोड़ रुपए कमाए । यह सरकार के खजाने में नहीं गया हालांकि उपभोक्ताओं को यह रुपया देना पड़ा । एस टी सी के द्वारा तेल मंगाने के पीछे सरकार का उद्देश्य यह था कि तेल की सप्लाई और भाव नियंत्रित हो सकें लेकिन उस में सरकार को सफलता नहीं मिल सकी । आज वनस्पति चोर बाजारी में मिल रहा है । आप ने यह कहा था कि आप ऐसी व्यवस्था करने जा रहे है जिस से कि जन वितरण प्रणाली के जरिए सही ढंग से सारी सामग्री उपलब्ध हो सके लेकिन ऐसा नहीं हो रहा है । हमारे यहां जन वितरण प्रणाली के अन्तर्गत जो दुकानें हैं उन के द्वारा वनस्पति नहीं मिल रहा है लेकिन चोरबाजारी में मिलता है । ऐसा क्यों हो रहा है ? चूंकि आप का प्रशासन भ्रष्ट है और वह इस मामले में पूरी तरह से असफल रहा है इसलिए ऐसा हो रहा है । आप इम्पोर्ट के द्वारा जिस उद्देश्य की प्राप्ति करना चाहते हैं वह नहीं हो पायेगा । आप देखेंगे कि कानून

[श्री कमला मिश्र मधुकर]

के दाम बढ़ेंगे । इसलिए मैं कहना चाहता हूं कि भले ही आप का उद्देश्य बड़ा साफ और अच्छा हो लेकिन उस की पूर्ति नहीं होगी। आप इम्पोर्ट की नीति को छोड़ कर ऐसा प्रयत्न करें जिस से कि किसानों को लाभकारी मूल्य मिल सके, देश में ही तिलहन की पैदावार बढ़ सके और सदा के लिए इम्पोर्ट खत्म हो सके। इसी दिशा में आप को आगे बढ़ना चाहिए, इम्पोर्ट करने से या ड्यूटी लगाने से इस समस्या का समाधान नहीं निकल पायेगा ।

श्री कृष्ण दत्त सुलतानपुरी (शिमला) : माननीय सभापति जी, इस संसद में जो भी बिल रखा जाए उस की मुखालिफत करना विपक्ष का धर्म है । सरकार की नीतियां कितनी भी अच्छी क्यों न हों उन को उस में बुराई ही नजर आती है। इस सदन में जो सीमा शुल्क टैरिफ (संशोधन) विधेयक, 1981 लाया गया है वह इसलिए नहीं लाया गया है कि भावों को बढ़ने से रोका जा सके बल्कि यह इसलिए यहां पर लाया गया है कि जो लूट-खसोट करने वाले व्यापारी हैं उन से जनता को बचाया जा सके तथा साथ ही भावों को स्थिर रखा जाए। आज देश की जो हालत है और जिस तरह की एकोनामी चल रही है उस को मजबूत करने के लिए यह कदम उठाया गया है। मैं समझता हूं कि हमारे मंत्री जी ने यह बहुत अच्छा काम किया है । जो इस में त्रुटियां हैं, वे उन को पूर्ण रूप से ठीक ढंग से करने के लिए यह बिल सदन में लाए हैं, इसलिए मैं समझता हूं कि इस बिल को सारे हाउस को युनेनिमसली पास करना चाहिए ।

जहां तक खनिज तेल की बात का संबंध है, कहा जाता है कि उन को बढ़ावा नहीं दिया जाता है । हम समझते हैं कि हमारी सरकार एग्रीकल्चरल प्रोडक्शन बढ़ाने के लिए प्रयत्नशील है और सारे भारत के अन्दर यही कारण है कि सब्सिडी देकर और दूसरे ढंग से हम जितना उत्पादन कर सके, चाहे वह डालडा में हो, खनिज तेल में हो, वह बढ़ावा दिया जा रहा है । यह कहना कि तेल आदि की सुविधा उत्पादन के लिए जमींदारों को उत्साह नहीं दिया जाता है, मैं समझता हूं कि यह ठीक बात नहीं है। यहां पर हर तरह से सुविधा दी जाती है, जमींदारों को, ताकि वे ज्यादा से ज्यादा प्रोडक्शन कर के देश के अन्दर अधिक से अधिक उत्पादन कर सकें ।

यहां एक बात बड़ी अजीब कही जाती है, यहां पर कभी इस देश का और कभी उस देश का, चाइना का उदाहरण दिया जाता है कि वहां पर भाव स्थिर है । मैं यह समझता हूं कि यह बाहर के आंकड़े इस देश के अन्दर इसलिए लाए जाते हैं ताकि हिन्दुस्तान के लोग पैदावार के क्षेत्र में कुछ न करें। मैं समझता हूं कि अगर स्थाई सरकार देश के अन्दर है, मजबूत सरकार देश के अन्दर है, तो हमारी कांग्रेस (आई) सरकार है । कभी भी इस तरह से ज्यादा लाइसेंस देने के बारे में सरमाये दारों को प्रलोभन नहीं दिया । उन की मदद करने वाले लोग तो सिर्फ जनता पार्टी में ही थे, जो कि अब विभाजित हो गए हैं और अब हमारी ही सरकार चारों तरफ नजर आती है । मैं समझता हूं कि इस बिल के खिलाफ जो भी कहा गया है, वह सरासर गलत है और इस तरह से नहीं कहा जाना चाहिए था । जो माननीय सदस्य बंगाल से आते हैं, वे कहते हैं कि राज्य सरकारों में प्रबन्ध ठीक नहीं है, वहां का प्रबन्ध भारत सरकार ठीक करे । भारत सरकार तो प्रबन्ध कर रही है और जहां जहां राज्यों में हमारी सरकारें हैं, वे भी कर रही हैं । हमारे देखने में यह आया है कि जो भी

सामान दिया जाता है, वह सी० पी० एम० वाले अपनी पार्टी कैडर को देते हैं इसलिए वहां दूसरे लोगों को परेशान ही किया जाता है।

जहां तक सीमा शुल्क का ताल्लुक है, इस ओर हमारी भावना यह है कि सारे देश के अन्दर एक जैसी स्थिति कायम करनी है। यदि इस काम को करने में हमारे रास्ते में रुकावटें आयेंगी तो हम संशोधन करने के लिए इस तरह के बिल माननीय सदन में लायेंगे और यही वजह थी कि राष्ट्रपति जी की तरफ से यह फर्मान जारी हुआ और अब आप के सामने पास करने के लिए हमारे माननीय वित्त मंत्री जी इस बिल को सदन में लाए हैं। हमारे वित्त मंत्री जी बड़े काबिल हैं और वे जानते हैं कि राज्य सरकारें कैसे चलती हैं और हिन्दुस्तान का इतना बड़ा ढांचा किस तरह से अच्छा बन सकता है। इसी वजह से आप ने देखा कि जो बजट आया था, वह गरीबों का बजट था और उनको राहत देने वाला बजट था और जहां जहां कमी आई है हम ने उन को दूर करने का प्रयास किया है। आप यह भी जानते है कि हमारे देश के अन्दर आबादी दिन-प्रति-दिन बढ़ रही है। इस समस्या के लिए तो आप ने कह दिया कि हम फैमिली-प्लानिंग नहीं करेंगे, लेकिन हमारी सरकार ने फैमिली-प्लानिंग पर जोर डाल कर कहा है कि फैमिली-प्लानिंग करना होगा, ताकि तेश को आगे ले जाया जा सके और इस ओर हमारी सरकार ने कदम उठाया है। जब आप की सरकार आई थी, तो उस वक्त आप ने इस ओर कोई योगदान नहीं दिया, लेकिन अब हमारी सरकार श्रीमती इंदिरा गांधी जी के नेतृत्व में देश में बनी, उन को पता है कि किस तरह से देश को आगे ले जाया जाना चाहिए और वे इस देश को आगे ले जाने के लिए कोशिश कर रही है, प्रयत्न कर रही हैं। महात्मा गांधी जी की समाधि पर कसमें खाने वाले लोग आज टूट चुके हैं, उन्होंने महात्मा गांधी के उसूलों को तोड़ा और उन की समाधि पर कसम खाई थी कि हम लोग आपस में नहीं लड़ेंगे और इस देश की सेवा करेंगे, लेकिन ऐसा हो नहीं सका। पिछले चुनावों में देश की जनता ने समझा और हमारी नेता श्रीमती इंदिरा गांधी जी के नेतृत्व को बल दिया और हमारी सरकार को इज्जत दी और मान दिया, ताकि वे देश में एक स्थिर सरकार चला सकें और इसलिए मैं समझता हूं यदि कोई सरकार है, तो वह कांग्रेस (आई) सरकार है, जो कि देश को आगे ले जा सकती है। आप कहां की बात करते हैं? कहीं की ईंट कहीं का रोड़ा, भानमति ने कुन्बा जोड़ा। यहां चाहते हैं कि सब कुछ हो जाय, बाहर जा कर गालियां देते हैं, अपनी अपनी ढफली अलग अलग बजाते हैं। इस माननीय सदन में आते हैं तो कहते हैं कि इस बिल की मुखालिफत करेंगे, इस को चलने नहीं देंगे। इस लिये यहां पर कोई भी बिल आये आप को तो उस की मुखालिफत करनी है, लेकिन यह सरकार इस बिल को जरूर पास करेगी।

इन शब्दों के साथ मैं इस बिल की पुरजोर ताईद करता हूं और दरख्वास्त करता हूं कि इस को जरूर पास किया जाय।

श्री गिरधारी लाल व्यास (भीलवाड़ा) : माननीय सभापति महोदय, माननीय वित्त मंत्री जी ने जो कस्टम्ज़ टैरिफ (अमेण्डमेण्ट) बिल, 1981 यहां पर प्रस्तुत किया है, म उसका समर्थन करता हूं। ये जो टैरिफ रेट्स बढ़ाये गये हैं, इन के सम्बन्ध में जो वक्तव्य दिया गया है उसमें कहा गया है कि हमारे देश में जो ऐसी असेन्शल आर्टीकल्ज हैं, जो जीवन के लिए आवश्यक हैं, जिन के जरिए, न्यूट्रीशन मिलता है, जो आदमी के आगे बढ़ने में सहायता करती है, उन की पैदावार हमारे यहां कुछ कम है; लेकिन विदेशों में उन की पैदावार ज्यादा है। विदेशों में

[श्री गिरधारी लाल व्यास]

उन की कीमतें कम हैं, इसलिए नाजायज फ़ायदा उठाने वाले लोग उन चीजों को इस देश में ला कर ज्यादा से ज्यादा मुनाफ़ा कमाने की हरकत करते हैं। इस लिए हमारी सरकार चाहती है कि वे सारी वस्तुयें सरकारी संस्थाओं के द्वारा, एस० टी० सी० के द्वारा मंगाई जांय और जो प्राइवेट इण्डिविजुअल्ज उन पर बहुत ज्यादा मुनाफा कमाने की कोशिश करते हैं उन पर इम्पोर्ट ड्यूटी लगा कर माननीय वित्त मंत्री जी ने एक प्रकार से उन पर अंकुश लगाने की चेष्टा की है।

लेकिन मैं एक बात की ओर माननीय वित्त मंत्री जी का ध्यान आकर्षित करना चाहता हूं—हमारे देश में जितने बड़े-बड़े पूंजीपति और पैसे वाले लोग है उन को इस देश मे कोई लगाव नहीं है, उनको केवल पैसे से लगाव है, पैसे की खातिर यदि देश के खिलाफ़ विद्रोह करने की साजिश हो तो ये उस में भी सहायता कर सकते है। इस लिए 200 परसेण्ट या 190 परसेण्ट इम्पोर्ट ड्यूटी लगा कर यदि आप इन को कोई भी सामान इम्पोर्ट करने की इजाजत देते हैं तो ये उस में किसी न किसी प्रकार से गडबड जरूर पैदा करेंगे। इस लिए मेरा निवेदन है कि इस प्रकार के प्राइवेट इण्डिविजुअल्ज या बड़े बड़े पूजीपतियों को इम्पोर्ट करने की इजाजत नही देनी चाहिए। अभी जैसा एक माननीय सदस्य ने कहा था—ये लोग किसी भी प्रकार की हरकत कर सकते हैं। मान लीजिए वेजीटेबिल आयल या कोई अन्य एडिबिल आयल इम्पोर्ट करना है, वहां से सस्ते दामों पर आयेगा, यहां आप ने ड्यूटी लगा दी तो ये उस में किसी भी प्रकार की मिलावट कर सकते हैं और मिलावट करने के बाद देश की जनता को बेच देंगे जिस का निश्चित तौर पर उन की तन्दुरुस्ती पर प्रभाव पड़ेगा। मैं समझता हूं शायद इस का अन्दाज आप ने नहीं लगाया है। इसलिए मेरा निवेदन है कि इस प्रकार के लोगों को इम्पोर्ट करने का अवसर बिल्कुल न दें और अपनी स्टेट एजेन्सीज के द्वारा उन चीजों का इम्पोर्ट करें— उस स्थिति में जनता को चीजें भी शुद्ध मिलेगी और वाजिब दामों पर भी मिलेंगी।

मेरा दूसरा निवेदन यह है कि ये लोग जो भी सामान मंगाते हैं उस के लिए बैंकों द्वारा पैसा दिया जाता है। इसलिए जो भी आवश्यक वस्तुएं मंगाई जांय, जिन से इन्सान की सेहत बनती और बिगड़ती है, उन चीजों के लिए बैंकों द्वारा दिये जाने वाले ऋण पर रोक लगाई जाय। यदि बैंक ऋण दें भी, तो उन पर बैंकों का नियन्त्रण हो, ताकि वे कालाबाजारी न कर सकें तथा उन वस्तुओं में मिलावट न कर सकें। इस प्रकार की वस्तुओं पर बैंक का नियन्त्रण बहुत आवश्यक है तभी वे सारी चीजें जनता को ठीक दाम पर उपलब्ध हो सकेंगी।

एक मेरा निवेदन यह है कि जब इस प्रकार की चीजें हमारे देश मे पैदा हो सकती हैं, तो उन को हम अपने देश में क्यों न पैदा करें। हम करोड़ों और अरबों रुपया विदेशों से इस प्रकार की सामग्री मंगाने में खर्च करते है। उस के बजाय हम अपने काश्तकारों को ज्यादा से ज्यादा सब्सीडी दे कर, साधन दे कर, बैंकों से ऋण दे कर और अन्य प्रकार की सुविधाएं दे कर, इस प्रकार की सामग्री का ज्यादा से ज्यादा प्रोडक्शन यहां पर कराएं। उस से हम इस सम्बन्ध में आत्म-निर्भर भी बन सकेंगे और यह हमारे लिए ज्यादा उपयुक्त होगा न कि हर साल करोड़ों और अरबों रुपये खर्च कर के बाहर से इस प्रकार की सामग्री मंगाई जाए, जो हमारी तन्दुरुस्ती के लिए भी ठीक नहीं होती है।

अभी एक माननीय सदस्य नजीर दे रहे थे कि किस प्रकार से मिलावट की जाती है और किस तरीके से बड़े बड़े पूंजीपति उस को लेने के लिए क्या-क्या प्रक्रिया अपनाते हैं। इस को ध्यान में रखने की आवश्यकता है। इसलिए मेरा कहना यह है कि निश्चित तरीके से कोई न कोई ऐसी व्यवस्था करनी चाहिए जिस से हम अपने देशवासियों को ठीक प्रकार से इन सारी वस्तुओं को सप्लाई कर सकें।

वित्त मंत्री महोदय ने जब यह बिल इन्ट्रोड्यूस किया था, तो उस वक्त कहा था कि हम इस देश में एडिबिल आयल और वेजीटेबिल आयल के डिस्ट्रीब्यूशन को बराबर कायम रखने के लिए करोड़ों रुपये खर्च कर के इस प्रकार की सामग्री हम यहां पर ला रहे है, मगर मैं आप से एक निवेदन करना चाहता हूं कि आप ने चाहे जो भी डिस्ट्रीब्यूटिंग एजेंसी स्थापित की हो, चाहे वह कोआपरेटिव सोसाइटी हो और चाहे प्राइवेट इन्डिविजुअल हो उन के द्वारा अगर आप इन चीजों को लोगों को सप्लाई करें, तो निश्चित रूप से वह लोगों के पास पहुंचें, ऐसी व्यवस्था होनी चाहिए। इस प्रकार की व्यवस्था आप ने आज भी की है और करोड़-अरबों रुपया खर्च कर के आप इस सामग्री को लाते हैं लेकिन लोगों तक वह ठीक प्रकार से नहीं पहुंचती है। लोगों को ठीक प्रकार से ये चीजें उपलब्ध हो सकें, इस की माकूल व्यवस्था होनी चाहिए।

जहां तक डिस्ट्रीब्यूशन सिस्टम की व्यवस्था का सवाल है, एक, दो तीन स्टेट्स के सिवाय और जगह यह ठीक से नहीं चल रही है। मद्रास, केरल, गुजरात और महाराष्ट्र ये तीन-चार स्टेट्स हैं, जिन में डिस्ट्रीब्यूशन की व्यवस्था कुछ ठीक लगती है, मगर अन्य प्रान्तों के अन्दर डिस्ट्रीब्यूटिंग एजेन्सीज किस प्रकार की हैं, यह आप से भी छिपा हुआ नहीं है। जनता पार्टी ने अपने शासन में अपने दलालों को और प्राइवेट इन्डिविजुअल्स को दुकानें दे कर सारी व्यवस्था को गड़बड़ कर दिया और उन्हीं लोगों को आप ने आज तक काम पर लगा रखा है। जो लोग जमाखोरी करते हैं, कालाबाजारी करते हैं, चोरबाजारी और स्मगलिंग करते हैं, उसी प्रकार के लोग आज एजेन्ट बने हुए हैं और उन के जरिए से अगर आप देश में इन सारी वस्तुओं का डिस्ट्रीब्यूशन कराएंगे, तो क्या ये उचित ढंग से कर सकेंगे, इस बात पर आप को गंभीरता से सोचना चाहिए।

मैंने कल इस सदन में कहा था कि जब तक डिस्ट्रीब्यूटिंग एजेंसी उचित नहीं होंगी, जब तक ठीक व्यवस्था नही होगी, तब तक आप कीमतें कम नही कर सकते है और न ही लोगों को आवश्यक वस्तुओं की सप्लाई ठीक प्रकार से कर सकते हैं। इसलिए यह बहुत ही आवश्यक है कि डिस्ट्रीब्यूटिंग एजेंसी सही हों। हजारों, करोड़ों रुपये खर्च कर के बाहर से आप सामग्री मंगाते है लेकिन जब तक आप के घर में इस तरह की व्यवस्था न हो जिस के जरिये से जीवन की आवश्यक वस्तुएं लोगों को ठीक प्रकार से सप्लाई हों, तब तक आप का यह सारा पैसा बेकार ही आएगा और इस से जो बड़े बड़े लोग हैं, बड़े बड़े पूंजीपति हैं, जो शोषण करने वाले लोग हैं, वे बराबर फ़ायदा उठाते रहेंगे। इसलिए हम जो यह हजारों, करोड़ों रुपया खर्च कर रहे हैं, अगर 500 करोड़ रुपये हमारी सरकार कोआपरेटिव सोसाइटीज को व्यवस्थित करने पर खर्च करे और उनके जरिए से जीवन की सारी की सारी आवश्यक वस्तुएं जनता में डिस्ट्रीब्यूट कराने की व्यवस्था करे, तो लोगों को फ़ायदा होगा। करोड़ों रुपये की यह जो सामग्री मंगाई जाती है, अगर

[श्री गिरधारी लाल व्यास]

इन सोसाइटीज के द्वारा सारी चीजें वितरित की जाएं, तो लोगों को इस का लाभ मिल सकेगा और वे लोग ऐसा महसूस करेंगे कि भारत सरकार, इन्दिरा गांधी की सरकार और कांग्रेस सरकार किस तरीके से हमारे देश में व्यवस्थित ढंग से काम कर के हमारे देश को मजबूती से आगे बढ़ाने में योगदान दे रही है और इस का फ़ायदा सब को मिलेगा ।

इतना कह कर मैं अब समाप्त करता हूं और इस बिल का समर्थन करता हूं ।

श्री जयपाल सिंह कश्यप (आंवला) : सभापति जी, इस सदन में जो यह विधेयक आया है यह लोगों के लिए बहुत आवश्यक है । अब तक तो आजकल तेल मिलते नहीं और मिलते हैं तो वे शुद्ध नहीं मिलते । पिछले कई महीनों से उनका मूल्य बराबर बढ़ता चला जा रहा है जिससे जन साधारण के लिए उनका उपयोग करना दुर्लभ होता चला जा रहा है ।

इस देश में जो शक्ति के लिए एक छोटी-सी चीज, खाद्य तेल है वह भी लोगों को शुद्ध नहीं मिल पाता है । खाने के तेलों में तरह तरह की चीजें मिलायी जाती हैं । (**व्यवधान**) हम तो जो हवा खा रहे हैं वह भी शुद्ध नहीं है । देसी घी के भावों को आप देखिए । आज से कुछ दिनों पहले वह बीस रुपये किलो पर मिल जाता था लेकिन आज दिल्ली में, पार्लियामेंट में मिलने वाले घी की बात को छोड़ दें, तो वह घी 50, 52 रुपये किलो मिलता है । (**व्यवधान**) हम तो मछली खाने वाले लोग हैं । इनको क्या आप शुद्ध कर पायेंगे ।

आपने जो तेलों पर ड्यूटी बढ़ाई है उस से इस बात की कोशिश की है कि इस से तेलों की कीमतें रुक पायेंगी, मूल्यों में ज्यादा वृद्धि नहीं होगी और इनकी मुनाफ़ाखोरी और कालाबाजारी नहीं होगी । लेकिन वह आज भी, चाहे आप जिस जगह चले जाइये, हमने भी तीन-चार दिन तक बाजार से डालडा घी को दिलाने की कोशिश की लेकिन वह बहुत मुश्किल से मिल पाया । अब आप सोचिए कि आम लोगों की हालत क्या होगी ? जो भी नीति आपने सोची, वह सफल नहीं हो पाई । यह राजनीति का प्रश्न नहीं है । यह प्रश्न है कि लोगों को खाद्य तेल मिल सकें, यहां के लोगों को घी मिल सके तथा इस तरह की और जरूरी चीजें मिल सकें । यह बहुत गंभीरता से सोचने का प्रश्न है क्योंकि मुनाफ़ाखोरी और जमाखोरी पैदा कर रहे है और लोगों को चीजें नहीं मिल पा रही है ।

जहां हमें स्वावलम्बी बनने के लिए अधिक से अधिक कोशिश करनी चाहिए वहां हम उतनी कोशिश नहीं कर पा रहे है । मैंने उत्तर प्रदेश में देखा है कि वहां के बहुत से जिलों में जहां पहले मूंगफली, तिल और सरसों के तेलों का उत्पादन होता था वह अब बराबर गिरता जा रहा है क्योंकि हमारा इन चीजों के उत्पादन पर जितना ध्यान होना चाहिए था उतना ध्यान हमने उन पर नहीं दिया । उसका परिणाम यह हुआ है कि खाद्य तेल बराबर मंहगें होते चले जा रहे हैं और वे बाजार में नहीं मिल पा रहे है । हो सकता है कि हिन्दुस्तान के बहुत से प्रान्तों में आपने जन वितरण प्रणाली के जरिए से सरसों, नारियलों का तेल बांटने की व्यवस्था कर रखी हो लेकिन उत्तर प्रदेश में, जहां तक मेरी जानकारी, है, किसी भी दुकानदार के पास तेल नहीं है । जन वितरण प्रणाली में भी आपकी बहुत-सी दुकानें हैं लेकिन कहीं पर भी तेल नहीं दिया जाता है । कहीं पर भी तेल मुहैया नहीं होता । आप जन

वितरण प्रणाली के माध्यम से मुहैया करावें, कहीं से भी मुहैया करावें।

एक मैं आपसे कहना चाहता हूं कि जल्दी से जल्दी आप तिलहनों के उत्पादन की एक तीन साल की योजना तैयार करें क्योंकि तिलहन ऐसी चीज जिससे कि तेल निकलता है। आज हम तेल निकालने के लिए मशीनीकरन करते जा रहे हैं। कभी हम कहते थे कि कोल्हू से निकाला हुआ तेल अच्छा होता है जो मशीनों से तेल निकलता है उसमें गुण की कुछ न कुछ कमी आ जाती है। घी जो घर की भैंस से तैयार किया जाता है, उसी घी को हम अच्छा घी मानते हैं। आज भी हमारे गांव में घानी या कोल्हू से जो तेल निकलता है वह अच्छा माना जाता है। लेकिन इन चीजों पर कोई ध्यान न दे कर के लोग बड़ी बड़ी मशीनों से तेल निकालते हैं। इस तरह से वे लोगों के स्वास्थ्य और तन्दुरुस्ती से खेल रहे हैं। इसका दुष्परिणाम हम को झेलना पड़ेगा।

हमारे शरीर की जो ऊर्जा है, चाहे वह तेल हो या घी हो, आज वे तस्करी कर के हमारे पडौसी देशों को भेजे जा रहे हैं। यह बात सुनने में आई है मैं माननीय मंत्री जी से अनुरोध करूंगा कि हमारे देश से घी और तेल तस्करी के द्वारा जा कर पड़ोसी देशों में बहुत ही ऊंचे मूल्यों में बिक रहा है। जैसा हमारे माननीय सदस्यों ने कहा है कि इस देश में लोगों का खून चूस-चूस कर मुनाफ़ाखोर अपनी तिजोरियां भर रहे हैं जिसमें उन्हें शर्म नहीं आ रही है। इस पर बड़ी गंभीरता से सोचने की जरूरत है।

इसके अलावा एक चीज और है— यहां पर मिलावट की समस्या सब से बड़ी समस्या है। इस मिलावट को रोकने के लिए सरकार को रंग और खुशबू आदि का प्रयोग करना चाहिए। मूंगफली का तेल सरसों के तेल में न मिलाया जा सके, इसी प्रकार से अन्य मिलावटों को रोका जाना चाहिए। आजकल वनस्पति के स्थान पर रिफाइंड आइल दे दिया जाता है, जिसकी कीमत वनस्पति से कम होती है, इस पर भी रोक लगाई जानी चाहिए ताकि लोगों को शुद्ध चीजें खाने को मिल सकें।

मेरे स्वास्थ्य की आप चिंता न करें। मेरा स्वास्थ्य तो हर जगह आपसे लड़ने के लिए तैयार है, किसी तरह से भी पीछे हटने की बात नही है, लेकिन देश की बात सोचिए। यदि मिलावटी चीजें खाने को मिलेंगी तो हमारे देश का स्वास्थ्य क्या होगा।

इतना कह कर मैं सभापति जी को धन्यवाद देता हूं।

श्री हरीश चन्द्र सिंह रावत (अल्मोड़ा): सभापति जी, मैं माननीय वित्त मंत्री जी को उनके प्रांप्ट एक्शन के लिए धन्यवाद देता हूं।

वित्त मंत्री महोदय यहां पर जो बिल लाए हैं, यह बिल बहुत छोटा है, किन्तु बहुत असरदार है।

हमारे प्रतिपक्ष के मित्र माननीय सदस्य जो डायमंड हार्बर से है—जो न तो डायमण्ड हैं और न हार्बर हैं, उन्होंने इस बिल का किसी टेक्निकल खामियों के आधार पर विरोध नहीं किया, उन्होंने जो आधार बताये, उनमें से अधिकांश आधार ख्याली हैं।

[श्री हरीश चन्द्र सिंह रावत]

उन्होंने एक बात कही कि यहां पर अध्यादेश लाने की जरूरत क्या थी —सरकार को अध्यादेश लाने की आदत सी पड़ गई है। मैं समझता हूं कि जिस समय यह खाने का तेल आयात किया जा रहा था, उस समय यहां की स्थानीय मार्केट प्राइस में और बाहर के प्राइस में काफी अन्तर था। अगर इस समय यह अध्यादेश न लाया जाता तो इससे आयात करने वाली कम्पनियों को बहुत अधिक मुनाफ़ा हो सकता था।

उस समय जो कोकोनट आयल वहां से आता था, वह 6000 रुपये पर मीट्रिक टन था और यहां पर 14000 रुपये पर मीट्रिक टन था। कोकोनट सीड आयल वहां पर 6000 रुपये पर मीट्रिक टन था और यहां पर उस समय कीमत 13000 रुपये पर मीट्रिक टन थी। पाम आयल 5500 रुपये पर मीट्रिक टन था और यहां पर 12000 रुपये पर मीट्रिक टन से अधिक कीमत चल रही थी।

इतना अन्तर मूल्यों में उस समय था और उस के लिए उस समय अध्यादेश की जरूरत थी। उस समय यदि अध्यादेश के द्वारा इसको चैक नहीं किया जाता तो जो आयात करने वाली कम्पनियां थीं, वे बहुत अधिक मुनाफ़ा कमा लेतीं।

इसलिए वित्त मंत्री महोदय उस समय जो अध्यादेश लेकर आए, उसके लिए वे साधुवाद के पात्र हैं और हमारे मित्र द्वारा सिर्फ मुखालिफत करने के लिए ही इसकी मुखालिफत की गई है, यह ठीक नहीं है।

इसी प्रकार से एस० टी० सी० की बात की गई। एस0 टी० सी० सरकार से सम्बन्धित है और वितरण का काम करता है— इसमें गलत क्या है। अगर उसको मुनाफ़ा होता है तो वह सरकार का मुनाफ़ा होता है—उनके विवेक पर हमको भरोसा करना होगा।

इसी प्रकार से माननीय सदस्य डायमण्ड हार्बर को हर चीज में गड़-बड़ी —घोटाला—ऐसी चीजें ही दिखाई देती हैं। मुझे ऐसा प्रतीत होता है कि वे फोबिया से ग्रस्त हैं। उन्होंने यह भी कहा कि सरकार इन लोगों से इलैक्शन के लिए पैसा लेती है, गलत तरीके से सरकार पैसा लेती है। पर मैं समझता हूं कि यदि पैसा लेना होता और सरकार को या वित्त मंत्री को किसी को लाभ पहुंचाना होता तो उसके लिए अध्यादेश लाने की कोई जरूरत थी। अध्यादेश लाना अपने आप में इस बात को जाहिर करता है, बिल लाना अपने आप में इस बात को जाहिर करता है कि सरकार कोई गड़बड़ी हो रही थी और उसको रोकना चाहती थी।

माननीय सदस्य ने एक लम्बी छलांग लगाई है। इस बिल के टैक्नीकल एस्पैक्ट्स पर विरोध प्रकट करने के बजाय उन्होंने सीधे कह दिया कि सरकार ने किसान रैली यहां पर की और किसान रैली में यह कहा कि हम अपने खून से भी सींच कर किसान का भला करेंगे। मैं पूछना चाहता हूं कि कौन सी ऐसी कमी है जो सरकार की तरफ से किसानों के हित में रखी जा रही है? मैं विस्तार में न जा कर केवल इतना ही कहना चाहता हूं कि इस समय की सरकार जितना किसान के हित के लिए कर रही है उतना अतीत में किसी भी सरकार ने नहीं किया है। स्वयं उनके यहां पश्चिम बंगाल में किसान के हित के लिए और प्रोडक्शन को बढ़ाने के लिए, उत्पादन को बढ़ाने के लिए इतना नहीं किया गया है। हम तो प्रोडक्शन बढ़ाने की बात करते हैं और

उनकी पार्टी के लोग और उनके सहयोगी हर स्तर पर प्रोडक्शन को रोकने की, उत्पादन को रोकने की चेष्टा करते हैं।

उन्होंने रिगिंग की बात कही है और कहा है कि सरकार रिगिंग में एक्सपर्ट है। मैं उनको चैलेंज करके कहना चाहता हूं और चूंकि वह यहां पर नहीं हैं इस वास्ते उनके दल के मित्र जो हैं उनसे निवेदन करना चाहता हूं या उनके सौतेले भाई हमारी कम्युनिस्ट पार्टी के जो लोग यहां पर मौजूद हैं उनसे निवेदन करना चाहता हूं कि वे उन तक मेरी इस बात को पहुंचा दें कि हम पर जो रिगिंग का आरोप लगाते है उनको खुद अपने दिल पर हाथ रख कर विचार करना चाहिए कि रिगिंग के एक्सपर्ट किधर है, प्रतिपक्ष में है या इधर हैं? प्रतिपक्ष के एक नेता का चेहरा आप देखना शुरू कर दें तो आपको सब रिगिंग के एक्सपर्ट दिखाई दे जाएंगे। ऐसे ऐसे लोग दिखाई दे जाएंगे जो अपने यहां दूसरों को वोट ही नहीं पड़ने देते है। चौधरी चरण सिंह लोक दल के नेता है। उनके निर्वाचन क्षेत्र में तो सुबह छ: बजे ही वोट पड़ जाते हैं। और जगह तो आठ बजे पड़ने शुरू होते हैं लेकिन वहां सात बजे तो अलग छ: बजे ही सैंट परसेंट वोट पड़ चुकते हैं और बक्से सील हो जाते हैं। उसी तरीके से पश्चिम बंगाल में न केवल रिगिंग होता है बल्कि वहां जो इलैक्टोरल रोल्ज थे उनको ही गोल करके रख दिया है। ऊर्जा मंत्री जी बैठे हुए हैं और मैं समझता हूं कि वह ताईद करेंगे मेरी इस बात का कि हजारों लोगों के नाम सिर्फ इसलिए इलेक्टोरल रोल्ज से काट दिए गए हैं कि उनको सन्देह था कि वे लोग कांग्रेस के पक्ष में वोट देंगे।

SHRI SUDHIR GIRI (Contai): I challenge his statement.

SHRI HARISH CHANDRA SINGH RAWAT: I accept your challenge.

SHRI SUDHIR GIRI: I want that You must prove this. You are speaking total **(*Interruptions*). You must prove it. (*Interruptions*). You are speaking.**

SHRI HARISH CHANDRA SINGH RAWAT: You can disprove it.

SHRI SUDHIR GIRI: He is speaking ** here.

श्री हरीश चन्द्र सिंह रावत : मार्क्सवादी पार्टी वहां इस तरह का माहौल पैदा कर देती है कि लोग वोट ही डालने नहीं जा सकते हैं।

सभापति महोदय : माननीय सदस्य ने अभी बड़े जोरों से कहा है, मेरे ख्याल से यह शब्द पार्लियामेंटरी नहीं है। इसलिए यह प्रोसीडिंग्ज में नहीं जाएगा। . .

And please don't repeat it.

SHRI SUDHIR GIRI: He has misled the House.

MR. CHAIRMAN: You can say all kinds of things, but don't use that word.

SHRI SUDHIR GIRI: If I talk ** I must stand by it.

(*Interruptions*)

श्री हरीश चन्द्र सिंह रावत : हमारे डायमंड हार्बर के सदस्य ने कुछ ऐसी बातें कही हैं जो प्रतिपक्ष के और मित्रों ने भी कही हैं। उन्होंने कहा है कि सरकार खाने के तेलों को, पौष्टिक पदार्थों को सस्ते दामों पर दे। उन्होंने यह भी कहा है कि वितरण प्रणाली को सुधारा जाना चाहिए, मिलावट का रोका जाना चाहिए। इस में कोई सन्देह नहीं है कि वितरण प्रणाली को सुधारने के लिए स्टेप्स उठाए जानें चाहियें। कुछ उठाए भी गए हैं। लेकिन और उठाए जाने चाहियें ताकि जो लोग गड़बड़ी करते हैं उनको रोका जा सके और सस्ते दामों पर और तुरन्त अच्छी चीज मिल सके।

**Expunged as ordered by the Chair.

[श्री हरीश चन्द्र सिंह रावत]

मैं एक सुझाव देना चाहता हूं। माननीय सदस्य ने सबसिडी देने की बात कही है। मैं इतना कहना चाहता हूं कि कम से कम खाने के जो तेल हैं यदि हमारा एक्सचैकर बरदाश्त कर सकता हो तो उन पर सबसिडी देने के सवाल पर वित्त मंत्री जी को विचार करना चाहिए।

उसी तरह से उन्होंने अन्तर्राष्ट्रीय मूल्यों में और यहां के दामों में डिफरेंस की बात कही। तो मैं माननीय सदस्य डायमण्ड हार्बर के हिमायती लोगों से जो यहां मौजूद हैं उनसे पूछना चाहता हूं उन्होंने कहा कि अन्तर्राष्ट्रीय बाजार में डालडा 5 रु० किलो मिलता है जब कि यहां पर 16 रुपये किलो मिल रहा है। मैं समझता हूं कि इस तरह की बात सोचना तो मूर्खों के स्वर्ग में रहना है। पोलैण्ड के अन्दर हाल में निकाला था वहां इस समय डालडा, जिन बातों को ले कर वहां का मजदूर आन्दोलन कर रहा है, जो कि एक कम्युनिस्ट कण्ट्री है, वहां पर 14 रु०, 14 रु० 50 पैसे किलो है। हिन्दुस्तान से कम हो सकता है, लेकिन जितना कम, आप समझते हैं उतना नहीं है। इसलिए जो मुखालिफ़त की गई वह केवल मुखालिफ़त के लिए की गई है। और मैं उनके इस अधिकार को चैलेंज नहीं करता। मैं सहमत हूं उनको मुखालिफ़त करनी चाहिए। लेकिन उनको टेक्नीकैलिटीज में भी जाना चाहिए। वित्त मंत्री जी ने अगर कोई अच्छा काम किया है तो उसकी सराहना भी करनी चाहिए।

इसलिए वित्त मंत्री जी जो विधेयक लाये हैं, और प्रोम्प्ट ऐक्शन उन्होंने लिया है उसके लिए उनकी और उनके सहयोगी की सराहना करना चाहता हूं।

MR. CHAIRMAN: Shri Arakal. Do you want to speak?

SHRI XAVIER ARAKAL (Ernakulam): I do not want to speak.

MR. CHAIRMAN: I do not know how your name has been sent. Shri Venkataraman.

SHRI R. VENKATARAMAN: I am really greatful to the House for valuable contribution they made. Particularly, there was unanimity of opinion both from the oppositon as well as from this side about increasing the supply of oil seeds in our country.

Efforts are being made in our country to increase the oil seeds supply actually from 1976-77 when the production was about 23,34,000 tonnes and in 1978-79 it was 24,40,000 tonnes. But, unfortunately, our consumption shows that it is very much higher. We have been importing every year of the order of nearly one million tonnes. Actually, last year we had imported 8,39,000 tonnes. This is the position. Government are trying their utmost to increase the edible oil seeds production within the country. There can be absolutely no two opinions on this question that we should increase the supplies of edible oil seeds in this country. But in the absence of adequate supplies we have to meet the needs of the people and for that purpose we have to import. Unfortunately, this edible oil import during the earlier period was to be under the OGL which means that traders had a free right to import. Towards the end of last year this Government changed it from OGL to canalised import i.e. import only through S. T. C. Some of the traders somehow manipulated that they had entered into contracts earlier than the date of the Notification of canalisation.

SHRI JYOTIRMOY BOSU: When was that?

SHRI R. VENKATARAMAN: I will get the exact date but that is not very relevant for the purpose. The point here is something different. The point really is, some of the traders so manipulated that they had entered into contracts for import of edible oil into this country earlier to the date of the notification of canalisation and then they wanted to import. The Government opposed it and said that unless it was registered with the Import Control, they cannot import into the country. Somehow, in some cases, some decisions were obtained. The canalisation order was issued on 2-12-78. The traders said that they had entered into earlier contracts and, therefore, they had a right to import.

My hon. friend, Mr. Rawant, very clearly pointed out that on the date when we issued the notification, the prices of coconut oil, cotton seed oil, palm oil and some of these oils was so low that the traders would have exploited the situation and they would have made a tremendous profit. I want my esteemed friend, Mr. Jyotirmoy Bosu, to understand that. On the date of this notification, the coconut oil price, the c.i.f. price—he was reading the price of articles in the markets of Europe; what we should take into account is, contract, insurance and freight—was Rs. 5,625 per tonne and the market price in India was about Rs. 15,000 per tonne. If I had not introduced this Ordinance, I ask Mr. Bosu who would have benefited? The traders would have benefited to the tune of Rs. 9.000 per tonne. Similarly, with regard to the cotton seed oil, the c.i.f. price was Rs. 6,200 per tonne and the market price was about Rs. 13,000 per tonne It was for this purpose that we had issued the Ordinance.

Now, under the Customs Tariff Act, as you know, we have a statutory rate and a notified rate. The statutory rate in respect of these edible oils is only 60 per cent. The Government have the power to increase the notified rate upto the statutory rate. They would have paid 60 per cent, would have imported and made a profit of Rs. 6000 to Rs. 8000 per tonne of oil. Therefore, the Government took permission of the President and issued this Ordinance increasing the tariff rate to 200 per cent and issuing a notified import duty at 150 per cent. Today, it is not worthwhile for any trader to import at the present c.i.f. price and pay 150 per cent duty. So, the object of the Bill is to prevent private trade from making unconscionable profit and exploiting the people of India. On this there can be no difference of opinion.

The second point which Mr. Jyotirmoy Bosu raised is that this will raise the cost or the price of this article to the poor consumers in the country. I say, No, Sir. Under the notification issued by the Government of India, the STC is allowed to import at 5 per cent duty only. It does not pay 150 per cent duty. In fact the people are saying. "How can you make a distinction?" Most of these articles that we are importing through the STC are for public distribution at "no-profit no-loss" basis. If any trader is prepared to import for public distribution system at "no-profit no-loss" basis we will also allow him to pay 5 per cent duty. Therefore, the point really is that the prices in this country will not go up because we have taken care to see that the STC pays only 5 per cent duty and the STC distributes whatever oil is brought into this country through public distribution system. So, the second point which Mr. Bosu raised also lacks validity.

He asked a number of questions. What happened to Godrej? What happened to Hindustan Lever?

16 hrs.

Mr. Bosu is a very senior and very experienced Member of Parliament.

[Shri R. Venkataraman]

Whenever he has any such questions, the proper parliamentary procedure is to put a question and get an answer and confront me with the answer rather than merely ask a question.

SHRI JYOTIRMOY BOSU: I am confronting where?

SHRI R. VENKATARAMAN: Anyway, you have not confronted me with anything on any mistake, misdemeanour or mis-reasons of any kind. The proper procedure for every Member of Parliament would be—and I have done it myself—while sitting in the Opposition—I had questioned and got answers and confronted the Ministers with the answers they have given. So long as Mr. Bosu is not able to do it, I say his charge and his criticism lacks validity.

The last point which I would like to say to Mr. Bosu is that there will be a free loot. It is only to prevent the free loot that this Ordinance has been passed. If we had not brought the Ordinance, the mercantile community would have imported at a price of only Rs. 6,000 and sold it for Rs. 10,000/- to Rs. 15,000/- and then they would have made a free loot. In order to prevent that, we have introduced this Ordinance, and we have also come here with the Bill to make the Ordinance into a law.

A number of other Members have made very valuable suggestions. For instance, I was very much impressed with my friend Shri Sultanpuri's speech. I, think he is not here. His speech is as attractive as his cap. I would like to have a cap like his. (*Interruptions.*)

Other points which have been made on both sides namely that we should prevent adulteration, we should ensure purity in the distribution of these articles and, if possible, have recourse to village self-sufficiency in respect of oil, I am in entire sympathy with all these three points. I do not know how far it will be possible in the modern society to completely replace the modern mechanised expeller by the Ghani but wherever possible it is my feeling and it is also my hope that the village will continue to use village Ghani for the purpose of production of this oil.

I, have been connected with the Gandhi Gram Trust for a number of years and we have found that it not only gives them very pure and unadulterated material but it also is very healthy. Therefore, if these two things co-exist, it is not necessary that one should displace the other. We can have a village Ghani system which will supply to the local needs. It will also have the expellers and others for meeting the large-scale demands of the society. After this examination, I am quite sure that my esteemed friend Shri Bosu who is a very reasonable person will completely exhaust his objections and give me his thunderous support.

SHRI JYOTIRMOY BOSU: I would like to reply. Mr. Venkataraman is a very very privileged person and in a real sense a VIP. Therefore, he does not know what happens beyond the Secretariat, the precincts of Parliament and his bungalow. I very much appreciate if Mr. Venkataraman would have taken the trouble of moving in cognito into the old Delhi, the walled City, and find out the conditions. I am not asking him to go to Madhya Pradesh or to Bareilly.

If he had taken, the trouble, instead of relying wholly on the files and on his sycophants who move around people in power, he would have found that the public distribution system is practically non-existent. I am not using the word "Not at all adequate". I am using this word 'non-existent'. Either you pay at the sellers' price or you don't get it at all. Yes, I agree, in the VIP areas, in the ration shops, you will get rape-seed oil. You will get red palm oil. But if you, go elsewhere, the public distribution system

is in the hands of the worst type of Banias. That is the public distribution system and that is the class which Mr. Venkataraman represents here. (*Interruption*) Yes, he does; he represents the class he belongs to. He has been trying to say this and that. Mr. Venkataraman is a wise and knowledgeable man, but his knowledge and wisdom has been used for his welfare. If only a part of that had been available for the millions of the poor and the mute in the country, perhaps the appearance of the country would have been slightly different from what it is today.

Mr. Venkataraman, may I crave your indulgence? Here is a Short Notice Question in which Shri Mohan Dharia, who was a Minister during the Janata regime—he was a Minister during your regime also and he resigned out of disgust—said:

"Under this policy, any person could apply for licence for stock and sale and licences were granted for the value applied for with a validity period of 12 months. Accordingly, licences worth Rs. 526 crores were given to 3,675 parties till March, 1977. While this policy was in operation, it was noticed that, though large value licensing has taken place, actual imports were much less. Reports of several malpractices indulged in by licensees were also received...

"At the same time action was initiated against parties suspected of malpractices. Cases of 13 parties have been referred to the Central Bureau of Investigation for detailed enquiries. This includes six cases which have also been referred to the Director of Enforcement..."

Mr. Venkataraman, I expect that you understand your responsibility there.

"...Ministry of Finance, for enquiries into violations of Foreign Exchange Regulation Act. Report of these enquiries in awaited. Further action will be taken in the light of the findings."

Here we want your goodself to take the House into confidence and do your duty in laying the reports as to what the CBI have said about these big financiers of the ruling Party.

The second thing that he said is this:

"So far, about Rs. 50 crores worth of edible oil and oilseeds have been imported against the licences issued and supplies for about another Rs. 70 crores are expected to be received by the end of September, 1977. Thus, it is estimated that by the end of September, 1977, about Rs. 120 crores worth of oil and oilseeds will have been imported..."

Can you imagine the difference? If out of the sale proceeds on the high-seas, out of Rs. 526 crores, you deduct Rs. 120 crores, that leaves about Rs. 400 crores. If they had made a 20 per cent profit, they had made 100 crores in foreign exchange, and the Minister...

SHRI R. VENKATARAMAN: What is the year to which this relates?

SHRI JYOTIRMOY BOSU: These licences were given just before the election in 1977 by the present Prime Minister's Government.

SHRI R. VENKATARAMAN: I am now talking of the present Ordinance.

SHRI JYOTIRMOY BOSU: The ultimate result has to be shouldered by the end-consumer. You can keep it in writing. Do not provoke me to read your speech on Bearer Bonds...

MR. CHAIRMAN: How are Bearer Bonds relevant here?

SHRI JYOTIRMOY BOSU: Why should he make tall claims?

MR. CHAIRMAN: How do Bearer Bonds come in the picture here?

SHRI JYOTIRMOY BOSU: I know, it is his sore point. I do not want to do that. Then he says here:

"...there were a few importers who were given very very big licences and only small licences were distributed among a large number of importers."

The trick—three thousand and odd...

MR. CHAIRMAN: You are talking of a thing of the past.

SHRI JYOTIRMOY BOSU: I want to know what happened to these scoundrals who looted this country. He has provoked me. I did not want to take this. This is the document which the Government had provided to me. This is the document of 3,600 and odd persons who had received licences. Let us forget for a moment the contribution of Godrej for your brochure in 1977 and 1980—the brochure money. I will not mention about the Hindustan Lever or Kamani. I would like to know what the Enforcement Directorate, the Income-tax, the CBI, have done with regard to the day-light robbery.

MR CHAIRMAN: You put your question

SHRI JYOTIRMOY BOSU: This assurances is there. There is an assurance on behalf of the Government before me. I do not put any question. If the Government is worthy of any salt, let them publish a white paper and lay it on the Table of the House.

Mr. Chairman, would you kindly make an observation as this will help the House? Let the Minister be pleased to lay it on the table of the House as to what happened to the enquiries instituted against these cases. Take for example Apeejay & Co., Amin Chand Pyarelal & Co., Farag Paul, the man who bought the Swiss aircraft S-2-A.

SHRI R. VENKATARAMAN: It is totally irrelevant. We are considering a Bill with regard to the imposition of import duty. If he has any points, I shall not object. Let him put the question certainly. You write a letter and you will get all the information.

SHRI JYOTIRMOY BOSU: I am only asking that in view of the assurance given by the Government's spokesman, I have a legitimate right to ask Mr. Venkataraman to enlighten the House. If he is not in a position to do so right now, I am only requesting him to lay it on the Table of the House as soon as possible as to what happened to these cases. This is one of the worst scandals of recent times.

MR. CHAIRMAN: You can do one thing. You ask a question from the Minister whether the report was submitted to the Government and if not, when the Government is going to lay it on the Table of the House.

SHRI JYOTIRMOY BOSU: You had been a very able Speaker. I understand you know the procedure. Your question will become unstarred if it does not become an excess of file. I do not think they will ask my son for a reply after he comes to the politics. Will you take a short notice question?

SHRI R. VENKATARAMAN: He wants an immediate reply. Out of 13 cases referred to by Shri Mohan Dharia, 12 cases were closed during the Janata Regime itself. (*Interruptions*)

SHRI JYOTIRMOY BOSU: Am I a Janata Spokesman? What are you worrying about?

MR. CHAIRMAN: Here is a book of Rules of Procedure and Conduct of Business in the House.

SHRI JYOTIRMOY BOSU: I am only wanting to ask Mr. Venkataraman whether he would kindly accept a Short Notice Question if I put it. Let it also go on record that he will accept it.

आचार्य भगवान देव (अजमेर) : बेकार की बातों में सदन का समय खर्च करते जा रहे ह।

SHRI JYOTIRMOY BOSU: I cannot tolerate Mr. Mallikarjun without the moustache. He cannot be allowed to speak.

I am only saying this that this ordinance is for imposition of 150 per cent excise duty on the items of basic needs of common man in this country. The traders will ensure to see that it is passed on to the end-consumers and nobody else. Who will absorb it? I therefore oppose this Bill, lock, stock and barrel.

MR. CHAIRMAN: Now, the question is:

"This House disapproves of the Customs Tariff (Amendment) Ordinance, 1981 (Ordinance No. 9 of 1981) promulgated by the President on the 28th July, 1981."

The motion was negatived.

MR. CHAIRMAN: The Question is:

"That the Bill further to amend the Customs Tariff Act, 1975, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up Clause by Clause consideration of the Bill.

Clause 2—(*Amendment of First Schedule*)

MR. CHAIRMAN: Mr. Shamanna has given a number of amendments. Are you moving all the amendments, Mr. Shamanna?

SHRI T. R. SHAMANNA (Bangalore South): Yes, Sir. I beg to move:

"Page 1, line 11,—

for "200 per cent" *substitute* "150 per cent" (2)

"Page 1, line 14,—

for "200 per cent" and "190 per cent" *substitute* "150 per cent and 140 per cent" (3)

"Page 1, line 17,—

for "200 per cent and 190 per cent" *substitute* "150 per cent and 140 per cent" (4)

"Page 1, line 20,—

for "200 per cent and 190 per cent" *substitute* "150 per cent and 140 per cent" (5)

"Page 2, line 2,—

for "200 per cent" *substitute* "150 per cent" (6)

"Page 2, line 4,—

for "200 per cent" *substitute* "150 per cent" (7)

I am moving my amendments because the Finance Minister has not taken action to get some additional income. I have to make a few remarks in this connection. Firstly, Sir, the oil rates are going up like anything. Why this duty has been increased abnormally more than three times? May I know the reason as to why action was not taken to mop up the resources that has been found due now? Is it because of the negligence of the Department or the Government I cann't say. Furthermore I find that after the Ordinance was passed the oil rate went up to a considerable extent, *viz.*, from Rs. 16 to Rs. 18. If this has a bearing on the rate of oil certainly the consumer will be affected by that. Furthermore the enhancement of duty is three times and more. I think it is arbitrary for this reason, namely, that in the note that has been given to us it is stated:

[Shri T. R. Shamanna]

"It is difficult to estimate with any degree of accuracy the quantum of vegetable oils that may be imported on private account in view of the steep increase in customs duties on such oils. Consequently, it has not been possible to estimate the likely revenue implications of the increase in customs duties."

I feel that the increase of 200 per cent is arbitrary and not calculated scientifically and it is with that reason that I have brought an amendment that instead of raising it by 200 per cent make it 150 per cent. Later on from experience you can see as to how much it can be increased. This drastic increase in duty will generally raise the cost of edible oil.

Furthermore in the Schedule it has been given that in addition to vegetable oil non-vegetable fats like tallow and wax are also included. I do not know what exactly are the other materials which will be taxed. Though I appreciate the action taken in regard to this huge difference between landing cost and selling cost I only feel that the increase fixed is arbitrary and done in a hurry and not done on scientific basis. It would be better if from 200 per cent it is brought down to 150 per cent. I request the Finance Minister to get the matter examined and necessary action taken and also accept my amendment.

SHRI R. VENKATARAMAN: Sir, the statutory rate has been raised to 200 per cent but the actual rate is 150 per cent. If that satisfies Mr Shamanna I will be happy but the point is that the difference between market rate and the c i f. price has been calculated and we have arrived at this figure in order to see that the traders do not make un-conscionable profit. Number two is this: So far as the price is concerned, they are, at the moment, distributing through the public distribution system at a price which is fixed. The hon. Member himself knows that the public distribution system in Kerala, Bengal, Tamil Nadu and Maharashtra is working very satisfactorily. (*Interruption*) In Madhya Pradesh also. It is working satisfactorily. It is quite a slur on his Government if he says that it does not work well in West Bengal.

Now, the next point which Mr. Shamanna made was that this figure of 150 is arbitrary. This has been calculated on the basis of the difference and therefore lot of calculations have gone into it, before we arrived at this figure. We have explained already the principle behind this levy, to prevent people from making profit by selling oil at higher price, and to maintain the prices of edible oil, we are importing certain percentage. I would not like to mention the figure, because, whenever India goes into the market, the international price of the commodity goes up because we are a big buyer and as a result of that, whenever we say, we are going into the market, the price of the commodity goes up....

SHRI JYOTIRMOY BOSU: Big buyer or big beggar?

SHRI R. VENKATARAMAN: I leave the second thing to my esteemed friend; I will continue to be the first.

Sir, we will maintain the price by imports, if necessary. That is what I have said already.

MR. CHAIRMAN: Now, Mr. Shamanna, after listening to the hon. Minister, and after giving deep consideration to the matter, do you want to withdraw the Amendments? May I know your view?

SHRI T. R. SHAMANNA: Yes, Sir. I do not want to press for my Amendments. The Minister has assured that there will not be increase in the oil price. So, I do not want to press my amendments. I seek leave of the House to withdraw my amendments.

MR. CHAIRMAN: Has the hon. Member the leave of the House to withdraw his amendments?

SOME HON. MEMBERS: Yes.

SHRI JYOTIRMOY BOSU (Diamond Harbour): No.

MR. CHAIRMAN: All right. I will have to put it to the vote. I will put all amendments moved by Shri T. R. Shamanna to clause 2, to the vote of the House.

Amendments Nos. 2 to 7 were put and negatived.

SHRI N. K. SHEJWALKAR (Gwalior): I want to be enlightened on one point. When leave for withdrawal of amendment is asked for, it is not as if it should be granted unanimously. Majority is there. It need not unanimous. But majority is enough. It can also be voted. It is not necessary for the Chair to just put them to the vote.

MR. CHAIRMAN: If there is even one dissenting voice, I have to put it to vote. That is the rule. I have to put the question to the House in order that the House may give its permission to withdraw or not to withdraw.

SHRI JYOTIRMOY BOSU: That you did, Sir.

MR. CHAIRMAN: Thank you. The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, the hon. Minister.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: Motion moved:

"That the Bill be passed."

Now, Mr. Jyotirmoy Bosu, do you want to speak?

SHRI JYOTIRMOY BOSU: No, Sir,

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.25 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF DELHI UNIVERSITY (AMENDMENT) ORDINANCE, 1981

AND

DELHI UNIVERSITY (AMENDMENT) BILL

SHRI N. K. SHEJWALKAR: Mr. Chairman, Sir, I beg to move:

"That this House disapproves of the Delhi University (Amendment) Ordinance, 1981 (Ordinance No. 4 of 1981) promulgated by the President on the 9th June, 1981."

16.27 hrs.

[SHRI CHINTAMANI PANIGRAHI *in the Chair*]

Sir, I may be excused for raising the question of propriety of issuing ordinances time and again Several times, this point has been raised before this hon. House that the measure of ordinance should not be resorted to as far as possible. On the last occasion also, in the year 1980, about ten ordinances were issued by the Government before the start of the session.